

FIR No. 375/2020
PS MUNDKA
U/s 33/38/58 Delhi Excise Act.
State Vs. Praveen

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Gurusharan Singh, Id. Counsel for accused.

Court is convened physically.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Praveen.

Reply filed by the IO perused as per which the accused is first offender.

It is submitted on behalf of accused that he is in custody since 27.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the custody period of accused, he is admitted to bail on furnishing of personal bond in the sum of Rs. 20,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 312/2020
PS MUNDKA
U/s 33/38/58 Delhi Excise Act.
State Vs. Arjun

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Rajender Kumar, Id. Counsel for accused.

Court is convened physically.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Arjun.

Reply filed by the IO perused.

It is submitted on behalf of accused that he is in custody since 18.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the custody period of accused, he is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of the amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 137/17
PS **MUNDKA**
New No. 4944/17

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

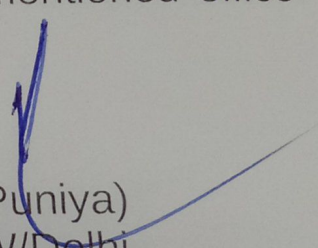
Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

E-FIR No. 00898/19
PS Hari Nagar
New No. 8314/19

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 296/15
PS **MUNDKA**
New No. 5955/17

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 6910/17
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 424/16
PS **MUNDKA**
New No. 6841/17

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No.359/14
PS Hari Nagar
New No. 6673/18

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 326/18
PS Hari Nagar
New No. 7093/18

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Punjya)
MM-06/W/Delhi
14.09.2020

FIR No. 401/18
PS **MUNDKA**
New No. 243/19

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 393/15
PS **MUNDKA**
New No. 3614/19

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 1328/14
PS **Hari Nagar**
New No. 68579/16

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

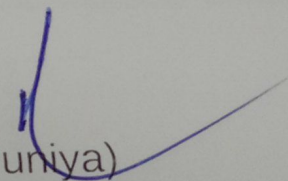
Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

Process not issued due to lock-down.

Let previous order be complied with afresh for 18.01.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 71/14
PS **MUNDKA**
New No. 5349/19

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

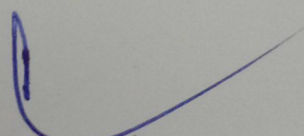
Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 21/18
PS Hari Nagar
New No. 2229/18

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

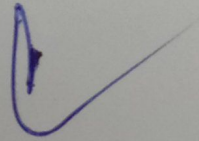
Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 627/16
PS Hari Nagar
New No. 6408/17

14.09.2020

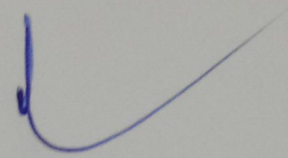
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Put up for purpose fixed on 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 176/16
PS MUNDKA
New No. 4668/18

14.09.2020

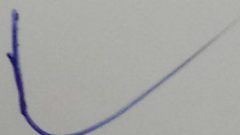
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

Let process server be summoned for 18.01.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 459/16
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

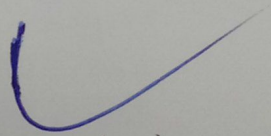
Present : Ld. APP for the State.

None for accused persons.

Court is convened physically.

Process could not issued due to lock-down.

Let the complainant as well as the accused persons be summoned for 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 12988/18
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Let status report be called in terms of order dated 07.11.2019 for
18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 115/17
PS **MUNDKA**
New No. 7377/19

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

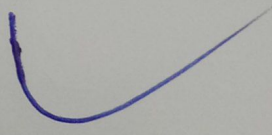
Present : Ld. APP for the State.

None for accused Amarjeet @ Sukhpreet.

Accused Ajay with counsel Sh. Ranjan Kumar.

Court is convened physically.

Put up for regular bail/arguments on charge on 25.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 971/15
PS Hari Nagar
New No. 64753/16

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Process could not issued due to lock-down.

Let previous order be complied with afresh for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 1169/14
PS Hari Nagar
New No. 3237/2020

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

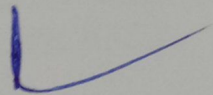
None for IO.

Accused persons are POs.

Court is convened physically.

Put up for consideration on 21.01.2020.

IO to join the proceedings through VC.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 7182/19
PS Mundka

14.09.2020

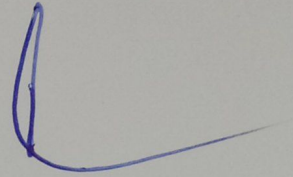
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Let ATR be called for 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 77/19
PS Hari Nagar
New No. 285/20

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

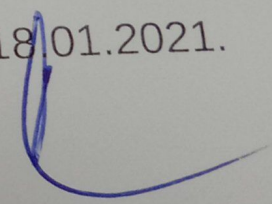
Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Process could not issued due to lock-down.

Let previous order be complied with afresh for 18/01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 404/19
PS Mundka
New No. 3045/20

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

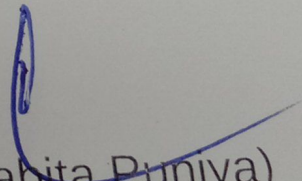
Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Put up for consideration on 02.11.2020.

IO to join the proceedings through VC.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 300/14
PS Hari Nagar
New No. 3795/18

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File perused.

Put up for arguments on the application for condonation of delay

on 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 15734/16
PS Hari Nagar

14.09.2020

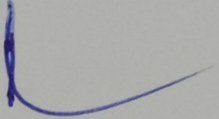
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File is still before the Hon'ble High Court of Delhi.

Put up for further proceedings on 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 656/16
PS Hari Nagar
New No. 5552/17

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Process could not issued due to lock-down.

Let previous order be complied with afresh for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 851/14
PS Hari Nagar
New No. 74666/16

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

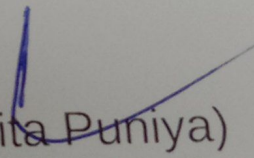
None for accused.

Court is convened physically.

Process could not issued due to lock-down.

Let previous order be complied with afresh for NDOH.

Put up for consideration/purpose fixed on 18.01.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 163/19
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

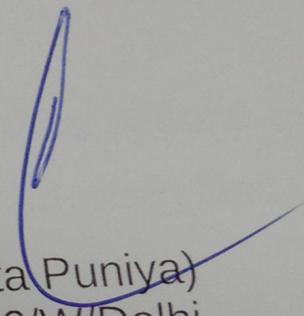
Present : Ld. APP for the State.

Court is convened physically.

Charge sheet perused.

I take cognizance of the offence.

Issue summons to the accused for 18.01.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 2547/2020
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. Counsel for complainant through VC.

Court is convened physically.

ATR filed. Perused.

As per ATR, FIR no. 541/2020 u/s 376/506 IPC dated 09.09.2020 has been registered at PS Hari Nagar.

Accordingly, present complaint be consigned to record room after due compliance and be tagged with the challan as and when filed.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 20/16
PS **MUNDKA**
New No. 73307/16

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused not produced from Jhajjar Jail.

Court is convened physically.

Jail Superintendent concerned is directed to produce the accused through VC on 28.09.2020.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 5204/19
PS Mundka

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has appeared on behalf of complainant. In view of the same matter stands adjourned for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 9848/16
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has appeared on behalf of complainant. In view of the same matter stands adjourned for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 2149/17
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has appeared on behalf of complainant. In view of the same matter stands adjourned for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 4103/18
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has appeared on behalf of complainant. In view of the same matter stands adjourned for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 395/17
PS Hari Nagar

14.09.2020

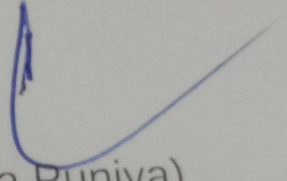
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

File perused.

Put up for purpose fixed on 18.01.2021



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 608/18
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

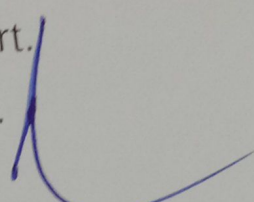
Present : Ld. APP for the State.

None for accused.

Court is convened physically.

File is pending before the Ld. Revisionist Court.

Put up for further proceedings on 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

Sumitra Devi Vs. Satnarayan Dangi Etc.

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ms. Jyoti Tyagi, Id. Counsel for the complainant.

Court is convened physically.

Let ATR be called from the SHO concerned on the following points:-

a) If the complaint filed by the complainant discloses commission of cognizable offence? If yes?

b) why the FIR has not been registered till date?

Put up for further proceedings on 12.10.2020.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 766/14
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

IO in person.

Court is convened physically.

IO has filed an application for condonation of delay in filing the challan.

Heard. Application perused.

Let notice of this application be issued to the proposed accused and complainant for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 120/20
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

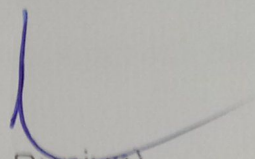
Accused is stated to be in JC.

Court is convened through VC (CISCO Webex).

Naib court has filed e-challan. Be taken on record.

IO be summoned to appear in person for NDOH.

Put up for consideration on 23.09.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 68/17
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 3018/19
PS Hari Nagar

14.09.2020

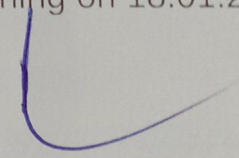
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the point of summoning on 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 158/16
PS Hari Nagar
New No. /2020

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Matter has already been settled between the parties.

In view of the same, matter stands adjourned for 18.01.2021.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 48/15
PS **MUNDKA**
New No. /2020

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

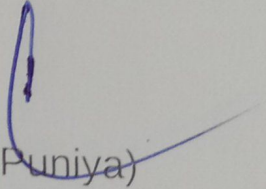
Accused Abhishek Sharma is in JC (on bail in this case).

Accused Sanjay in person.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 479/18
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh supplementary chargesheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused is stated to be on court bail.

Court is convened through VC (CISCO Webex).

Put up for consideration on 12.10.2020.

IO to join the proceedings on the said date.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 303/18
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

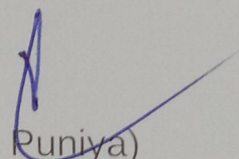
Fresh cancellation report filed. It be checked and registered.

Present : Ld. APP for the State.

No time left today.

Court is convened through VC (CISCO Webex).

Put up for consideration on 18.01.2021.


(Babita Runiya)
MM-06/W/Delhi
14.09.2020

E-FIR No. 008140/16
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh chargesheet filed. It be checked and registered.

Present : Ld. APP for the State.

No time left today.

Court is convened through VC (CISCO Webex).

Put up for consideration on 18.01.2021.

(Babita Huniya)
MM-06/W/Delhi
14.09.2020

FIR No. 99/2020
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

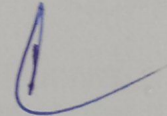
Accused Romil produced from JC through VC.

Accused Dharmender not produced from JC.

Court is convened physically.

Jail superintendent concerned is directed to produced the accused Dharmender on the said date.

IO to join the proceedings on the said date.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 308/16
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

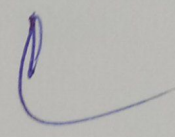
Present : Ld. APP for the State.

None for accused persons.

Court is convened through VC (CISCO Webex).

Perusal of file reveals that one of the accused Vikas is running in JC in some other case. Therefore, let his production warrants be issued with endorsement that he is on bail in this case for NDOH.

Put up for PE on 18.01.2021.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 509/14
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Matter stands adjourned for 18.01.2021 due to paucity of time.

(Babita Runiya)
MM-06/W/Delhi
14.09.2020

C.C. No. 4103/18
PS Hari Nagar

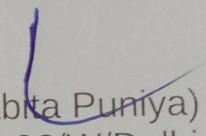
14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. Counsel for complainant.

Court is convened physically.

Matter stands adjourned for 01.10.2020 due to paucity of time.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 533/17
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

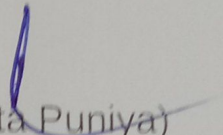
Present : Ld. APP for the State.

None for accused.

Court is convened physically.

Process not issued due to lock-down.

Previous order be complied with afresh for 18.01.2021.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

P/Y
FIR No. 427/19
PS **MUNDKA**

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

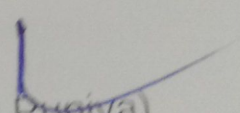
None for accused.

Court is convened physically.

As per report of Ahlmad, file is not traceable.

He is directed to trace the file by NDOH.

Put up for further proceedings on 28.09.2020.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 117/14
PS MUNDKA

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.


None for accused.

Court is convened physically.

Process not received back. Be awaited.

Issue fresh process in terms of previous order.

Notice be also issued to the counsel for 29.09.2020.


(Babita Puniya)
MM-06/W/Delhi
15.09.2020

Sumitra Devi Vs. Satnarayan Dangi

C.C. No. 8299/2020
PS Mundka

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

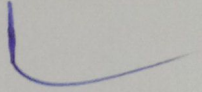
Present : Ld. Counsel for complainant.

Court is convened physically.

Let ATR be called from the SHO concerned on the following points:-

- a) If the complaint filed by the complainant discloses commission of cognizable offence? If yes?
- b) why the FIR has not been registered till date?

Put up for further proceedings on 12.10.2020.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 464/17
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

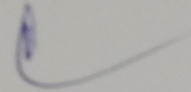
Present : Ld. APP for the State.

Accused with ld. counsel.

Court is convened physically.

Part arguments heard.

At request, put up for further arguments on 28.09.2020 at 2 PM.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 17006/16
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically.

Matter is adjourned for **01.10.2020** due to paucity of time as I have to record statements of five witnesses u/s 164 Cr.P.C. in the following cases:-

- i) 741/2020, PS Paschim Vihar West U/s 376/506 & 6 POCSO Act.
- ii) 825/2020, PS Ranhola, U/s 363 IPC (two victims)
- iii) 847/2020, PS Ranhola, U/s 363 IPC
- iv) 902/2020, PS Nangloi, U/s 363 IPC

Further I have to conduct TIP proceedings in the following cases:-

- i) FIR No. 798/2020, PS Nangloi, U/s 420/411/34 IPC.
- ii) FIR No. 99/2020, PS Mundka, U/s 394/397/411/34 IPC & Section 27 Arms Act.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 198/14
PS MUNDKA

14.09.2020

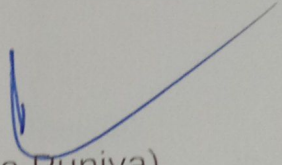
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened through VC (CISCO Webex).

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 371/11
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

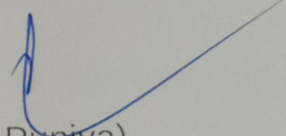
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

Let IO be summoned for 18.01.2021.

Notice be also issued to the surety and his contact number be also mentioned on the process.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 365/2020
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from the court of Ld. DMM. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically.

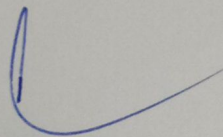
Accused is stated to be in JC.

Charge sheet perused.

I take cognizance of the offence.

Prima facie sufficient material is on record to summon the accused.

Therefore, jail superintendent is concerned is directed to produce the accused on 29.09.2020. Copy of chargesheet and documents be supplied to accused through the jail superintendent concerned.



(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 307/2020
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from the court of Ld. DMM. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically.

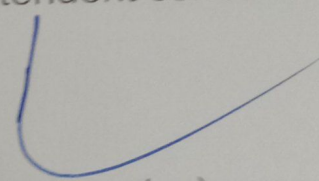
Both accused are stated to be in JC.

Charge sheet perused.

I take cognizance of the offence.

Prima facie sufficient material is on record to summon the accused persons.

Therefore, jail superintendent is concerned is directed to produce the accused persons on 29.09.2020. Copy of chargesheet and documents be supplied to accused persons through the jail superintendent concerned.


(Babita Puniya)
MM-06/W/Delhi
14.09.2020

FIR No. 307/2020
PS MUNDKA

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from the court of Ld. DMM. It be checked and registered.

Present : Ld. APP for the State.

Court is convened physically.

Both accused are stated to be in JC.

Charge sheet perused.

I take cognizance of the offence.

Prima facie sufficient material is on record to summon the accused persons.

Therefore, jail superintendent is concerned is directed to produce the accused persons on 29.09.2020. Copy of chargesheet and documents be supplied to accused persons through the jail superintendent concerned.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020

C.C. No. 6727/16
PS Hari Nagar

14.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Sh. Pawan Kumar, Id. Counsel for accused persons through VC.

Court is convened through VC (CISCO Webex).

Put up for pre-charge evidence on 18.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
14.09.2020